

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing Schedule for the month of April, 2019 (15.4.2019 to 18.4.2019)**

<b>Date, Day &amp; Time</b>	<b>S. No.</b>	<b>Petition No.</b>	<b>Petitioner</b>	<b>Subject in Brief</b>
<b>16.4.2019 Tuesday At 10.30 A.M. Miscellaneous Petitions</b>	1.	69/MP/2019	PEIRJ	Petition seeking an appropriate mechanism for grant of compensation to offset financial/ commercial impact of 'Change in Law' event on account of imposition of safeguard duty ( On admission )
	2.	51/MP/2019	AP(43)PL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for the declaration of 'Change in Law' event due to introduction and imposition of safeguard duty by way of Notification No.01 / 2018 - customs (sg) dated 30.7.2018 issued by the Department of Revenue, Ministry of Finance, Government of India, in terms of Article 12 of the Power Purchase Agreements dated 31.10.2018 executed between the Petitioner and the Respondent.( On admission )
	3.	37/MP/2019 alongwith I.A.No.19/2019	PGCIL(CTU)	Petition under Section 38(2) of the of the Electricity Act, 2003 read with Section 79(1)(c) and Section 79(1)(k) of the Act, alongwith (i) Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010; (ii) Regulation 111 and 114 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations,1999 and (iii) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for Grant of Regulatory approval for execution of the Transmission System for Evacuation of Power from potential solar and wind energy zones in Western Region ( On admission )
	4.	380/MP/2018	IL&FS	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 12.12.2013 executed between the Petitioner and the Respondent for claiming compensation on account of events pertaining to 'Change in Law' ( On admission )
	5.	351/MP/2018	CEPL	Petition under Section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 read with Article 10 of the Power Purchase Agreement dated 19.12.2013 executed between the Petitioner and the Respondent No. 1 and in terms of the directions issued by the Central Government vide its Notification dated 27.8.2018 for allowing pass through of additional expenditure incurred by the generator on account of events pertaining to 'Change in Law' ( On admission ) .
	6.	106/MP/2019	PTCUL	Petition under Sections 79 (1)(c) and 79(1)(f) of the Electricity Act, 2003 read with the regulatory framework under the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access to the Inter-State Transmission and related matters), Regulations, 2009 as amended from time to time, seeking issuance of appropriate directions to the generators, which are impleaded herein as Respondents, to execute the revised Implementation Agreements with fresh timelines for the expedient and efficient execution of the generation plants and the associated transmission system, which is being implemented by the Petitioner under the Uttarakhand Integrated Transmission Project (UITP) as Deemed Inter State Transmission System (ISTS), that is required for providing Long Term Open Access (LTA) for evacuation of power from the said generation plants and to also enter into tripartite Long Term Access Agreements (LTA Agreements ) with the Petitioner and the Central Transmission Utility (CTU) ( On admission )
	7.	39/MP/2019	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with PPA dated 21.3.2013 for (i) resolution of bill dispute; (ii) recovery of amounts due to GMR Warora Energy Limited pursuant to Supplementary Bills raised; and (iii) implementation of Orders of this Commission vide Order dated 1.2.2017 in Petition No. 8/MP/2014, Order dated 14.3.2018 in Petition No. 13/SM/2017, Order dated 16.3.2018 in Petition No. 1/MP/2017 and Order dated 15.11.2018 in Petition No. 88/MP/2018 ( On admission )

8.	97/MP/2019 alongwith I.A.No.32/2019	MSEL	Petition under Section 79(1) of the Electricity Act, 2003 and Section 14 & 15 of Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010, challenging the illegal and arbitrary rejection of the Petitioner by Respondents, seeking change of name and/or re-accreditation ( Interlocutory application seeking ex-parte ad-interim order) ( On admission ).
9.	19/MP/2018	TSP(4)PL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 and other applicable provisions of the Act in relation to the disputes having arisen under the Power Purchase Agreement dated 11.4. 2016 between the parties.
10.	27/MP/2018	KWDPL	Petition under Section 79 (1) (f) read with Section 79 (1) (b) of the Electricity Act, 2003 in relation to the disputes arising out of the Power Purchase Agreement dated 3.8.2016 between Petitioner and Solar Energy Corporation of India Limited.
11.	88/AT/2019	BSPHCL	Petition under Section 63 and Section 79 (1) (b) of the Electricity Act,2003 for adoption of tariff for supply of power to NBPDC and SBPDCL by JIPTL and SKS Power generation (Chhattisgarh ) limited with back to back agreement with PTC India Limited.
12.	210/MP/2017	KTL	Petition seeking revision of the quoted transmission tariff payable to it in terms of the Transmission Services Agreement (TSA) for various events occurring after the Bid due date .
13.	76/MP/2018	BHPL	Petition under Regulations 14, 5(3)and (4) of the CERC (Terms and conditions for Recognition and issuance of Renewable Energy Generation ) Regulations,2010 for grant of renewable energy certificates to the Petitioner from the date of the commissioning of the 24 MW Bhilangana – III Hydro Electric Project.
14.	92/MP/2018 alongwith I.A.Nos.15/2018 and 9/2019	SEPL	Petition under Sections 79(1)(c) read with 79(1)(f) of the Electricity Act, 2003, inter-alia, seeking a direction to Respondent No. 1 to pay a sum of Rs. 112.39 crores, being the financial loss suffered by the Petitioner, on account of delay in commencement of the Long Term Access granted to the Petitioner, due to delay in implementation of the Transmission system falling in the scope of Respondent No.1's obligations, along with interest on the same till the date of payment of the amount by Respondent No. 1 to the Petitioner (Interlocutory application for referring the disputes to Arbitration and seeking amendment of the Petition)
15.	13/MP/2019	MSPPL	Petition claiming relief under 'Change in Law' on account of imposition of Safeguard Duty
16.	14/MP/2019	RSPPL	Petition seeking an appropriate mechanism for grant of adjustment/compensation to offset the financial/commercial impact of 'Change in Law' events on account of imposition of safeguard duty on the import of solar cells and modules
17.	19/MP/2019	ACMEJSPL	Petition seeking claiming relief under 'Change in Law' on account of imposition of Safeguard Duty on the import of solar cells and modules.
18.	4/MP/2017 alongwith I.A.No.29/2019	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 18.7.2008 between the petitioner and BSES Rajdhani Power Limited ( Interlocutory application for amendment of reply on behalf of respondent No.1 BSES Rajdhani Power Limited) .
19.	5/MP/2017	MPL	Petition under Section 79 (1) (f) and 79 (1) (b) of the Electricity Act, 2003 in connection with the dispute and differences arising under the PPA dated 12.5.2008 between the petitioner and Tata Power Delhi Distribution Limited .
20.	119/MP/2017	RSTEL	Petition under Section 79 of the Electricity Act, 2003 and the Power Purchase Agreement dated 8.1.2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited and extension of Schedule Commissioning date.
21.	378/MP/2018	RSTEL	The Power Purchase Agreement 8th January 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Private Limited

	22.	327/MP/2018 alongwith I.A.No.87/2018	DIL	Petition under Section 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of occurrence of 'Change in Law' events as per Article 10.1.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited and Tamil Nadu Generation and Distribution Corporation Limited thereby resulting into additional recurring/non-recurring expenditure by Dhariwal Infrastructure Limited for supply of 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited (Interlocutory application for claiming compensation on account of occurrence of 'Change in Law').
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(T.D. Pant)  
Dy. Chief (Legal)  
12.4.2019